

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/155/KOB/2024 in CP(IBC)/29/KOB/2022
SECTION	SEC. 12 (2) IBC
NAME OF PARTIES	KIZHAKKEKARA KURIAKOSE JOSE (RP) IN THE MATTER OF VYSALI PHARMACEUTICALS LIMITED .
PETITIONERS ADVOCATE/ PROFESSIONAL	INDIA LAW
RESPONDENTS ADVOCATE/ PROFESSIONAL	

18 April 2024

O R D E R

IA(IBC)/155/KOB/2024 in CP(IBC)/29/KOB/2022

This is an IA bearing No. 155/KOB/2024 filed by the Resolution Professional of M/s Vysali Pharmaceuticals Limited under Section 12(2) of the Insolvency and Bankruptcy Code, 2016 seeking extension of CIRP period by 90 days, i.e. from 10.04.2024 to 09.07.2024.

Learned Counsel, Mr. Vinod P V appears physically on behalf of the Resolution Professional and submits that the Committee of Creditors (CoC) is in the process of inviting fresh EOI, hence they require time. Accordingly, the Committee of Creditors (CoC) decided to seek extension 90 days' time with effect from 10.04.2024 to 09.07.2024 under Section 12(2) of the IBC, 2016 to complete the CIR Process.

Taking note of the submissions of the Learned Counsel appearing for the RP and on perusal of the averments placed before this bench by way of the present IA, this bench is satisfied. Accordingly, the extension of time as prayed for is granted.

With the aforesaid observations, this IA(IBC)/155/KOB/2024 is **allowed and disposed of**.

Sd /-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI
MEMBER (JUDICIAL)